

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 1167 DUE FOR ANSWER ON 16.08.2013 IN THE RAJYA SABHA**

**SALIENT FEATURES OF NATIONAL FOOD SECURITY ORDINANCE, 2013**

- Seeks to address the issue of food security in a life cycle approach - separate entitlements for pregnant women and children, from 6 months of age and upto 14 years, besides entitlements to a much larger population to receive subsidised food grains under Targeted Public Distribution System
- Coverage of 75% and 50% of rural and urban population under TPDS as a single category, with uniform entitlement of 5 kg per person per month.
- Entitlement of existing AAY households to be protected at 35 kg per household per month.
- Subsidised prices – Rs. 3/2/1 per kg for rice, wheat and coarse grains for a period of three years from the date of commencement and to be suitably linked to MSP thereafter.
- Corresponding to the all India coverage, State-wise coverage to be determined by Central Govt.
- Number of persons to be covered to be on the basis of the population estimates as per the census of which the relevant figures have been published.
- Within the coverage determined for each State, State Govt. to identify households.
- Pregnant women and lactating mothers to be entitled to meals and maternity benefit of not less than Rs. 6,000.
- Children in the age group of 6 months to 14 years to be entitled to meals under Integrated Child Development Services and Mid Day Meal schemes.
- Eldest woman of the household of age 18 years or above to be the head of the household for the purpose of issuing of ration cards.
- Grievance redressal mechanism at the District and State levels. States will have the flexibility to use the existing machinery or set up separate mechanism.
- Central Government will provide assistance to States in meeting the expenditure incurred by them on transportation of foodgrains within the State, its handling and FPS dealers margin as per norms to be devised for this purpose.
- Provisions for transparency and accountability
  - PDS related records to be placed in public domain
  - Social audit
  - Vigilance Committees
- Provision for food security allowance to entitled beneficiaries in case of non-supply of entitled foodgrains or meals
- Provision for penalty on public servant or authority, to be imposed by the State Food Commission, in case of failure to comply with the relief recommended by the District Grievance Redressal Officer.

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Sl.No.	State/UT	Percentage coverage (%)	
		(Based on 2011-12 NSSO data)	
		Rural	Urban
1	ANDHRA PRADESH	60.96	41.14
2	ARUNACHAL PRADESH	66.31	51.55
3	ASSAM	84.17	60.35
4	BIHAR	85.12	74.53
5	CHHATTISGARH	84.25	59.98
6	NCT OF DELHI	37.69	43.59
7	GOA	42.24	33.02
8	GUJARAT	74.64	48.25
9	HARYANA	54.61	41.05
10	HIMACHAL PRADESH	56.23	30.99
11	JAMMU & KASHMIR	63.55	47.10
12	JHARKHAND	86.48	60.20
13	KARNATAKA	76.04	49.36
14	KERALA	52.63	39.50
15	MADHYA PRADESH	80.10	62.61
16	MAHARASHTRA	76.32	45.34
17	MANIPUR	88.56	85.75
18	MEGHALAYA	77.79	50.87
19	MIZORAM	81.88	48.60
20	NAGALAND	79.83	61.98
21	ODISHA	82.17	55.77
22	PUNJAB	54.79	44.83
23	RAJASTHAN	69.09	53.00
24	SIKKIM	75.74	40.36
25	TAMIL NADU	62.55	37.79
26	TRIPURA	74.75	49.54
27	UTTAR PRADESH	79.56	64.43
28	UTTARAKHAND	65.26	52.05
29	WEST BENGAL	74.47	47.55
30	A & N ISLANDS	24.94	1.70
31	CHANDIGARH	38.54	47.26
32	DADRA & NAGAR HAVELI	84.19	51.54
33	DAMAN & DIU	26.66	56.47
34	LAKSHADWEEP	35.30	33.56
35	PUDUCHERRY	59.68	46.94
	<b>ALL INDIA</b>	<b>75.00</b>	<b>50.00</b>

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